

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF LEXUS GRANITO (INDIA) LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S LEXUS GRANITO (INDIA) LIMITED
2.	Date of incorporation of corporate debtor	08/05/2008
3.	Authority under which corporate debtor is incorporated / registered	RoC- Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L26914GJ2008PLC053838
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 800, Opp. Lakhdhirpur Village, Lakhdhirpur Road, N. H. 8a, Tal. Morbi, Rajkot, Lakhdhirpur, Gujarat- 363642
6.	Insolvency commencement date in respect of corporate debtor	31-10-2023
7.	Estimated date of closure of insolvency resolution process	28-04-2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Truvisory Insolvency Professionals Pvt. Ltd. Reg.No: -IBBI/IPE-0103/IPA-2/2022-23/50020
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Truvisory Insolvency Professionals Private Limited, 1501, Tower No. 4, Spring Grove Towers, Lokhandwala Township, Kandivali East, Mumbai-4000101 Email ID: contactanshulgupta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: 532, 5th Floor, Somdatt Chamber-II, Bhikaji Cama Place, New Delhi-110066 Email ID: lexusgranito.ibc@gmail.com
11.	Last date for submission of claims	14-11-2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s **M/S LEXUS GRANITO (INDIA) LIMITED** on October 31, 2023.



The creditors of **M/S LEXUS GRANITO (INDIA) LIMITED**, are hereby called upon to submit their claims with proof on or before November, 14, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

Truvisory


The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12 (Not Applicable), shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 (Not Applicable) to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Rajeev Ranjan Singh

For and on Behalf of Truvisory Insolvency Professionals Private Limited

Interim Resolution Professional

Insolvency Professional Entity Registration: -IBBI/IPE-0103/IPA-2/2022-23/50020

Insolvency Professional Entity AFA Valid upto 6th January,2024

Date: 02-11-2023

Place: mumbai